

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1977, published in Notification No. G.S.R. 584 in Gazette of India dated the 6th May, 1978.

(2) The Indian Forest Service (Pay) Third Amendment Rules, 1978, published in Notification No. G.S.R. 696 in Gazette of India dated the 3rd June, 1978.

(3) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1978, published in Notification No. G.S.R. 730 in Gazette of India dated the 10th June, 1978.

(4) The All India Services (Discipline and Appeal) Amendment Rules, 1978, published in Notification No. G.S.R. 753 in Gazette of India dated the 17th June, 1978.

(5) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 755 in Gazette of India dated the 17th June, 1978.

(6) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1978 published in Notification No. G.S.R. 756 in Gazette of India dated the 17th June 1978.

(7) The Indian Forest Service (Appointment by Promotion) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 757 in Gazette of India dated 17th June, 1978.

[Placed in Library. See No. LT-2295/78.]

NOTIFICATION UNDER CENTRAL EXCISE AND SALT ACT AND UNDER SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) ACT.

THE MINISTER OR STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Tenth Amendment) Rules, 1978, published in Notification No. G.S.R. 332 (E) in Gazette of India dated the 22nd June, 1978.

(ii) The Central Excise (Eleventh Amendment) Rules, 1978, published in Notification No. G.S.R. 355(E) in Gazette of India dated the 4th July, 1978.

[Placed in Library. See No. LT-2396/78.]

(2) A copy of the Smugglers and Foreign Exchange Manipulators Appellate Tribunal for Forfeited Property) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 179(E) in Gazette of India dated the 18th February, 1977 together with a corrigendum thereto published in Notification No. S.O. 250(E) (English version) and S.O. 251(E) (Hindi version) under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976. [Placed in Library. See No. LT-2397/78.]

SHRI B. P. MANDAL (Madhepura) rose—

MR. SPEAKER: On what point are you rising?

SHRI B. P. MANDAL: I want to submit only one thing. When all the Members are equal, when the rule clearly says that points of order will be raised on something that is going